

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 1
(IB)-687(PB)/2020

IN THE MATTER OF:

Allahabad Bank

Vs.

Mahamaya Exports Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 13.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Reema Khorana, Mr. Kartik Rathi, Mr. Vinayak Trivedi, Advs.

ORDER

Learned counsel for the financial creditor is present.

The registry is directed to issue notice to the corporate debtor. Learned counsel for the financial creditor is permitted to send private notice by all modes to the corporate debtor at its registered office's address and file proof along with the affidavit.

List the matter on 30.03.2020.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)